

ITEM NO.2

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRL.M.P. No.22070 of 2015 In Criminal Appeal No.2162 of 2013

UDHAM SINGH & ANR.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(For bail and office report)

Date: 29/01/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s) Mr. Lal Singh Thakur, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Tabrez Ahmad, Adv.
Mr. Sudhir Tewetia, Adv.

For Respondent(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Sudeep Kumar, Adv.
Mr. Abhishth Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard Mr. Lal Singh Thakur, learned counsel for the appellants and Mr. Ratnakar Dash, learned senior counsel for the respondent-State, prayer for bail stands rejected.

Let hearing of the appeal be expedited.

Liberty to mention.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master